

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TENTH DAY OF APRIL
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 414 OF 2026

Writ Appeal under clause 15 of the Letters Patent Filed Against the order
Dated 08/04/2026 in Writ Petition No.10492 of 2026. on the file of the High Court.

Between:

Gypsum Structural India Pvt. Ltd, A company registered under the Indian
Companies Act, 1956 and having its office at 185-A, Pocket B, Mayur Vihar
Phase II, Delhi- 110091. Rep by its Authorised Signatory Mr. Syed Abdul
Samad, S/o. Syed Abdul Gaffur, aged about 50 years.

...APPELLANT/WRIT PETITIONER

AND

1. Hyderabad Metro-Politan Water Supply And Sewerage Board, having its
office at #6-2-915, Rear Block, 3rd Floor, HMWSSB Premises, Khairatabad,
Hyderabad - 500004, Telangana. India.
2. The State of Telangana, Rep. by its Secretary, Municipal Department,
Telangana Secretariat, Hyderabad. Telangana - 500022

...RESPONDENTS/RESPONDENTS

I.A. NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the
affidavit filed in support of the petition, the High Court may be pleased to direct the
Respondents not to proceed further with the Impugned Tender in any manner.

**Counsel for the Appellant: SRI D.NARENDAR NAIK FOR SRI SAI SANJAY
SURANENI**

**Counsel for the Respondent No.1: SRI A.VEERESH KUMAR,
SC FOR HMWS AND SB**

**Counsel for the Respondent No.2: SRI G.BHASKAR,
GP FOR MPCL ADMN & URBAN DEV**

The Court made the following: JUDGMENT

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.414 of 2026

DATED: 10.04.2026

Between:

Gypsum Structural India Pvt. Ltd.,
A company registered under the
Indian Companies Act, 1956 and
having its office at 185-A, Pocket B,
Mayur Vihar Phase II, Delhi – 110 091.
Rep. by its Authorised Signatory
Mr. Syed Abdul Samad, S/o. Syed Abdul Gaffur,
aged about 50 years.

... Appellant

AND

Hyderabad Metro-Politan Water Supply and
Sewerage Board, having its office at #6-2-915,
Rear Block, 3rd Floor, HMWSSB Premises,
Khairatabad, Hyderabad – 500 004,
Telangana, India & another

... Respondents

JUDGMENT:

Heard Mr. D.Narendar Naik, learned counsel representing Mr. Sai Sanjay Suraneni, learned counsel appearing for the appellant, Mr. A.Veeresh Kumar, learned Standing Counsel for Hyderabad Metropolitan Water Supply and Sewerage Board (HMWSSB) appearing for respondent No.1 and

Mr. G.Bhaskar, learned Government Pleader for Municipal Administration and Urban Development Department (MA & UD) appearing for respondent No.2.

2. The writ petition is directed against the condition 3.7(a)(i) and (ii) in Section II of the Tender dated 24.03.2026 as being arbitrary and illegal and fit to be quashed. The matter was taken up on 08.04.2026 by the learned writ Court when the learned writ Court directed the learned Standing Counsel for HMWSSB and learned Government Pleader for MA & UD to take notice and file counter affidavits. Petitioner has assailed the said order in the present appeal.

3. In essence, the contention of the appellant is that the impugned terms and conditions of the tender notification though not render it ineligible but places it in a much disadvantageous position by prescribing arbitrary norms which are not in the public interest and rather intended to favour few persons. Therefore, it has prayed for interim protection in the present appeal.

4. Learned Standing Counsel for HMWSSB appearing for respondent No.1 submits that the submission of tender has been closed at 11.00 A.M. today. It is submitted that the challenge of the tender conditions made by the appellant could be determined only after completion of pleadings. As such, in public projects such as this, no interim relief can be granted.

5. We have considered the submissions of learned counsel for the parties. In the nature of a challenge to a tender condition as being arbitrary and discriminatory, at this stage, no interim relief as prayed for can be allowed in view of the decision rendered by the Apex Court in the case of **Raunaq International Ltd. v. I.V.R. Construction Ltd.**¹. The learned writ Court has also, therefore, deemed it proper not to grant any interim relief and adjudicate the issue after completion of the pleadings. Respondents have been asked to file counter affidavits. We, therefore, find no reason to interfere in the impugned order.

6. The Writ Appeal is, accordingly, dismissed. However, the learned writ Court would endeavour to decide the writ petition in an expeditious manner. Learned Standing Counsel for HMWSSB appearing for respondent No.1 and learned Government Pleader for MA & UD appearing for respondent No.2 submit that counter affidavits will be filed within two weeks. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

¹ AIR 1999 SC 393

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Sd/-A.V.S. PRASAD
DEPUTY REGISTRAR

SECTION OFFICER

To

1. Hyderabad Metro-Politan Water Supply And Sewerage Board, having its office at -6-2-915, Rear Block, 3rd Floor, HMWSSB Premises, Khairatabad, Hyderabad - 500004, Telangana. India.
2. The Secretary, Municipal Department, Telangana Secretariat, Hyderabad. Telangana, State of Telangana - 500022
3. One CC to SRI SAI SANJAY SURANENI, Advocate [OPUC]
4. One CC to SRI A.VEERESH KUMAR, SC FOR HMWS AND SB [OPUC]
5. Two CCs to GP FOR MPCL ADMN & URBAN DEV, High Court for the State of Telangana, at Hyderabad. [OUT]
6. Two CD Copies

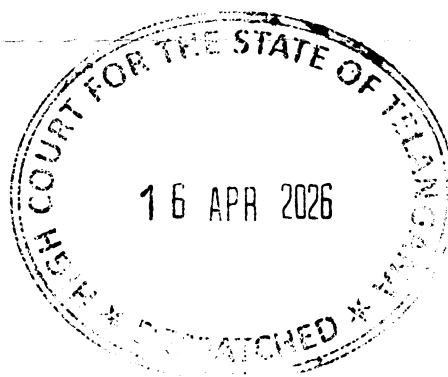
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HIGH COURT

DATED: 10/04/2026

JUDGMENT

WA.No.414 of 2026



**DISMISSING THE WRIT APPEAL
WITHOUT COSTS**

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